

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
L.P.A No. 593 of 2018**

Suraj Kumar Rawani @ Suraj Ram Appellant
Versus
M/s Bharat Coking Coal Limited & Ors. Respondents

**CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Appellant : Mr. Sarju Prasad, Advocate
For Respondent Nos.1 to 4 : Mr. Amit Kr. Das, Advocate
For Respondent No.6 : Mr. Ashish Kr. Verma, Advocate

Oral Order
07 / Dated 06.09.2021

Perused the office note.

Let fresh steps be taken by the appellant for service of notice on respondent No.5 on his present and correct address under ordinary process as well as registered cover with A/D.

I.A No.3026 of 2021 will be considered after the report of service of notice as per the present order.

Let the ordinary process be served through the concerned Officer Incharge of the Bank More police station, Dhanbad.

Put up the matter after receiving the report regarding the service of notice.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)